

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A.2764/92

(9)

This the 28th day of February, 1997.

HON'BLE SHRI S.R. ADIGE, MEMBER(A).

1. Shri Triloki Nath Gupta,
S/o Sh. S.R. Gupta
2. Shri Umesh Rai
S/o Shri Rajinder Rai
both R/o 751, Block 51
Krishi Kunj, IARI,
New Delhi-12

..... Applicants.
(None for the applicant)

Versus

1. Director General,
Employees State Insurance Corp.
E.S.I. House, Kotla Road,
New Delhi-110002.
2. The Medical Superintendent,
E.S.I. Hospital Complex,
Basai Darapur,
New Delhi-15.

..... Respondents.
(By Advocate: Departmental representative
Shri Mohender Kumar, Asstt.)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Member(A).

It appears that pursuant to the order dated 5.2.97 notice was issued to the applicant which has been returned unserved with the endorsement that such persons ^{are} not residing in Qtr. No. 751, Krishi Kunj.

2. In the absence of applicants, and no knowledge of their whereabouts, the OA is dismissed for default and for non-prosecution.

Adige
(S.R. ADIGE)
MEMBER(A)

RB.